## GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:1534 ANSWERED ON:27.11.2009 BIO MEDICAL WASTE ILLEGAL TRADITION Pradhan Shri Nityananda

## Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is large scale illegal trade in bio-medical waste;
- (b) if so, the details thereof and the reasons therefor;
- (c) the effects on the health of the people; and
- (d) the corrective measures taken/being taken by the Government in this regard?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI)

(a) to (d): Health being a state subject, no such information is maintained centrally. The hospital waste, in addition to the posing risk to the patients and personnel who handle these wastes, is also a threat to the public health and environment. In so far as Central Government Hospitals in Delhi are concerned, while disposing of their waste materials, strict adherence to the Bio-Medical Waste (Management & Handling) Rules, 1998 is maintained.

Based upon the Bio-Medical (Management & Handling) Rules, 1998, National Guidelines on Hospital Waste Management were prepared and circulated to States and Union Territories by the Ministry of Health & Family Welfare in March, 2002, to enable hospitals to implement the Bio-Medical (Management & Handling) Rules, 1998 by developing comprehensive plans for segregation, collection, treatment, transportation and disposal of the hospital waste.